Progress of NTPC power project, Daripali

- 917. SHRI BAISHNAB PARIDA: Will the Minister of POWER be pleased to state:
- (a) whether the National Thermal Power Corporation (NTPC) power project at Daripali is facing certain difficulties in its progress;
 - (b) if so, the details thereof;
 - (c) whether Government has initiated certain action plan for its fast development;
 - (d) if so, the details thereof;
 - (e) the details of current hindrance and impediments coming in its way; and
 - (f) how far have these been addressed?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (f) NTPC has informed that for Darlipali Project (2x800 MW) in Odisha, the process of land acquisition by State Government and environment and forest clearance of project as well as its linked Dulanga coal mine from Ministry of Environment of Forests (MoEF) is in progress. Status of these activities is as follows:

 Out of 1274 acres of private land, possession certificate has been received for 1205 acres.

- Out of 338.97 acres of Government land, payment for 275 acres has been released by NTPC to State Government and transfer of Government land is under process of approval of State Government.
- Environment clearance for the project has been recommended by Expert Appraisal Committee (EAC) of MoEF on 09.01.2012 subject to grant of forest clearance for Darlipali Project and environment and forest clearance for linked Dulanga coal mine.
- For forest clearance of 34.47 acres forest land of Darlipali Project, Forest Advisory Committee (FAC) of MoEF during its meeting held on 10th and 11th June, 2013 had recommended for holistic decision on diversion of forest land required for two interdependent projects (Darlipali and Dulanga) and also further recommended for transfer the proposal for diversion of forest land for Darlipali Project to MoEF for consideration by FAC along with that of Dulanga proposal. Darlipali forest proposal was sent to MoEF on 31.07.2013.

Levy of inspection charges on State Government

918. SHRI BHARATSINH PRABHATSINH PARMAR: SHRI MANSUKH L. MANDAVIYA: SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of POWER be pleased to state:

- (a) the details of further action taken by Central Electric Authority (CEA) on matter of levy of fees by State Electrical Inspectorate for testing and inspection of various electrical installations, as currently State Electrical Inspectorate are not able to levy testing and inspection charges which lead to financial burden on State Governments as on date;
- (b) whether his Ministry is going to request CEA to resolve this matter at the earliest; and
- (c) by when Government is going to make necessary amendments for restoration of earlier practice of levy of testing and inspection of various electrical installations by State Electrical Inspectorate?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) Electricity is a